

Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – The Seva Vikas Cooperative Bank Ltd., Pune, Maharashtra – Extension of Period

The Reserve Bank of India, vide directive DoS.CO.NSUCBs-West/D-1/12.22.252/ 2021-22 dated October 12, 2021, had placed The Seva Vikas Cooperative Bank Ltd., Pune, Maharashtra under Directions from the close of business on October 12, 2021 for a period of six months. The validity of the directions was extended from time-totime, the last being up to July 12, 2022.

2. It is hereby notified for the information of the public that, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the aforesaid Directions shall continue to apply to the bank till October 12, 2022 as per the directive DOR.MON/D-20/12.22.252/2022-23 dated July 11, 2022, subject to review.

3. All other terms and conditions of the Directives under reference shall remain unchanged. A copy of the directive dated July 11, 2022 notifying the above extension is displayed at the bank's premises for the perusal of public.

4. The aforesaid extension and /or modification by the Reserve Bank of India should not per-se be construed to imply that Reserve Bank of India is satisfied with the financial position of the bank.

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